

TRIPURA GAZETTE



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Agartala, Thursday, March 7, 2019 A. D. Phalguna 16, 1940 S. E.

PART-- IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.....NIL

**TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT
NEW CAPITAL COMPLEX
AGARTALA, TRIPURA, PIN-799010
[Fax : (0381) 241 4095 / 9654]**

No. F.7(12-22)-LA/2019.

Dated, Agartala, the 1st March, 2019.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “ **The Tripura Appropriation Bill, 2019 (The Tripura Bill No. 2 of 2019)** ” as introduced in the Assembly on the **1st March, 2019** is published in the Tripura Gazette.”


(S. Sikdar)

Secretary

Tripura Legislative Assembly

TRIPURA BILL NO.2 OF 2019.

THE TRIPURA APPROPRIATION BILL, 2019 (THE TRIPURA BILL NO.2 OF 2019)

**A
BILL**

to provide for the withdrawal of certain sum from and out of the Consolidated Fund of the State of Tripura for the Services of the financial year 2019-20.

BE it enacted by the Legislative Assembly of Tripura in the seventieth year of the Republic of India as follows: -

- | | |
|--|--|
| Short Title | 1. This act may be called the Tripura Appropriation Act, 2019. |
| Issue of a sum of Rs.17746,46,48,000/- out of the Consolidated Fund of the State of Tripura for the Financial Year 2019-20. | 2. From and out of the Consolidated Fund of the State of Tripura, there may be paid sums not exceeding those specified in column-3 of the Schedule amounting in the aggregate to the sums of Rupees seventeen thousand seven hundred forty six crore forty six lakh and forty eight thousand only towards defraying the several charges which will come in course of payment during the financial year 2019-20 (hereinafter referred to as the said year) in respect of the services and purposes specified in column-2 of the said Schedule. |
| Appropriation | 3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation of the said year. |

THE SCHEDULE
See Section (2 & 3)
Tripura Bill No.2 of 2019

(Rs. In lakhs)

1	2	3						
No. of Votes	Services and purposes	Budget Provision						Grand Total
		Charged on the Consolidated Fund			Voted by Assembly			
		Revenue	Capital	Total	Revenue	Capital	Total	
1	Parliamentary Affairs	18.00	0.00	18.00	2192.05	0.00	2192.05	2210.05
2	Governor's Secretariat	593.97	0.00	593.97	0.00	0.00	0.00	593.97
3	General Administration (S.A.) Department	0.00	0.00	0.00	8097.52	5.00	8102.52	8102.52
4	Election Department	0.00	0.00	0.00	8498.13	0.00	8498.13	8498.13
5	Law Department	0.00	0.00	0.00	10302.71	2220.00	12522.71	12522.71
6	Revenue Department	0.00	0.00	0.00	20032.06	3274.60	23306.66	23306.66
7	General Administration (AR) Department	0.00	0.00	0.00	514.17	0.00	514.17	514.17
8	General Administration (P&T) Department	555.02	0.00	555.02	154.00	0.00	154.00	709.02
9	Statistics Department	0.00	0.00	0.00	844.72	0.00	844.72	844.72
10	Home (Police) Department	0.00	0.00	0.00	138737.06	934.50	139671.56	139671.56
11	Transport Department	0.00	0.00	0.00	903.32	2141.00	3044.32	3044.32
12	Co-operation Department	150.00	200.00	350.00	2552.15	552.50	3104.65	3454.65
13	Public Works (R&B) Department	548.50	1455.00	2003.50	39281.53	51766.00	91047.53	93051.03
14	Power Department	0.00	0.00	0.00	1087.98	1754.00	2841.98	2841.98
15	P.W.(WR) Department	0.00	0.00	0.00	10448.84	5937.20	16386.04	16386.04
16	Health Department	0.00	0.00	0.00	43931.42	7886.79	51818.21	51818.21
17	Information & Cultural Affairs	0.00	0.00	0.00	3856.50	0.00	3856.50	3856.50
18	General Administration (Political) Department	0.00	0.00	0.00	348.04	0.00	348.04	348.04

(Rs. In lakhs)

1	2	3						
No. of Votes	Services and purposes	Budget Provision						Grand Total
		Charged on the Consolidated Fund			Voted by Assembly			
		Revenue	Capital	Total	Revenue	Capital	Total	
19	Tribal Welfare Department	0.00	0.00	0.00	41986.31	1593.80	43580.11	43580.11
20	Welfare of SC Department	0.00	0.00	0.00	5160.11	1166.00	6326.11	6326.11
21	Food & Civil Supplies & Consumer Affairs Department	0.00	0.00	0.00	10943.24	214.40	11157.64	11157.64
22	Relief & Rehabilitation Department	0.00	0.00	0.00	3604.35	0.00	3604.35	3604.35
23	Panchayat Raj Department	0.00	0.00	0.00	36147.56	2.00	36149.56	36149.56
24	Industries & Commerce Department	0.00	0.00	0.00	7708.89	4014.13	11723.02	11723.02
25	Industries & Commerce (H.H.& Sericulture) Department	0.00	0.00	0.00	2578.97	1418.00	3996.97	3996.97
26	Fisheries Department	0.00	0.00	0.00	6169.00	595.00	6764.00	6764.00
27	Agriculture Department	0.00	0.00	0.00	43164.04	11483.19	54647.23	54647.23
28	Horticulture Department	0.00	0.00	0.00	15336.88	75.00	15411.88	15411.88
29	Animal Resource Development Department	32.00	0.00	32.00	11487.67	828.62	12316.29	12348.29
30	Forest Department	0.00	0.00	0.00	11735.74	6008.00	17743.74	17743.74
31	Rural Development Department	0.00	0.00	0.00	63284.87	114021.65	177306.52	177306.52
32	T.R.P. & P.T.G. Department	0.00	0.00	0.00	1281.43	255.00	1536.43	1536.43
33	Science, Technology & Environment	0.00	0.00	0.00	632.42	50.00	682.42	682.42
34	Planning and Co- ordination Department	0.00	0.00	0.00	423.32	2100.00	2523.32	2523.32

(Rs. In lakhs)

1	2	3						
No. of Votes	Services and purposes	Budget Provision						Grand Total
		Charged on the Consolidated Fund			Voted by Assembly			
		Revenue	Capital	Total	Revenue	Capital	Total	
35	Urban Development Department	120.00	50.00	170.00	58343.18	25458.15	83801.33	83971.33
36	Home (Jail) Department	0.00	0.00	0.00	3203.75	48.00	3251.75	3251.75
37	Labour Organisation	0.00	0.00	0.00	1315.81	0.00	1315.81	1315.81
38	GA (Printing & Stationery) Department	0.00	0.00	0.00	1330.04	40.00	1370.04	1370.04
39	Education (Higher) Department	0.00	0.00	0.00	15191.25	4404.00	19595.25	19595.25
40	Education (School) Department	0.00	0.00	0.00	160892.04	506.17	161398.21	161398.21
41	Education (Social) Department	0.00	0.00	0.00	93749.39	0.00	93749.39	93749.39
42	Education (Youth Affairs & Sports) Department	0.00	0.00	0.00	7453.99	2.00	7455.99	7455.99
43	Finance Department	98136.62	61849.37	159985.99	240579.92	50.00	240629.92	400615.91
44	Institutional Finance	0.00	0.00	0.00	432.05	0.00	432.05	432.05
45	Taxes and Excise	0.00	0.00	0.00	3377.97	100.00	3477.97	3477.97
46	Treasuries	0.00	0.00	0.00	1016.84	0.00	1016.84	1016.84
48	High Court	1993.57	0.00	1993.57	29.50	0.00	29.50	2023.07
49	Fire Service Organisation	0.00	0.00	0.00	8354.52	65.00	8419.52	8419.52
50	Civil Defence	0.00	0.00	0.00	20.49	0.00	20.49	20.49
51	Public Works (DWS) Department	0.00	0.00	0.00	21709.55	31425.00	53134.55	53134.55
52	Family Welfare & Preventive Medicine	0.00	0.00	0.00	43493.91	1132.67	44626.58	44626.58
53	Tribal Welfare (Research) Department	0.00	0.00	0.00	467.18	250.00	717.18	717.18

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(Rs. In lakhs)

1	2	3					
No. of Votes	Services and purposes	Budget Provision					
		Charged on the Consolidated Fund			Voted by Assembly		
		Revenue	Capital	Total	Revenue	Capital	Total
54	Factories & Boilers Organisation.	0.00	0.00	0.00	303.40	0.00	303.40
55	Employment	0.00	0.00	0.00	637.52	0.00	637.52
56	Information Technology	0.00	0.00	0.00	1459.67	200.00	1659.67
57	Welfare of Minorities Department	0.00	0.00	0.00	2077.14	5726.30	7803.44
58	Home (FSL,PAC,Prosecution & Co-ordination Cell)	0.00	0.00	0.00	454.28	49.76	504.04
59	Tourism	0.00	0.00	0.00	355.18	10.00	365.18
60	Kokborok & Other Minority Languages	0.00	0.00	0.00	83.33	0.00	83.33
61	OBC Welfare	0.00	0.00	0.00	3703.35	76.00	3779.35
62	Education (Elementary)	0.00	0.00	0.00	92063.00	20.00	92083.00
63	Industries & Commerce (Skill Development)	0.00	0.00	0.00	3559.75	0.00	3559.75
GRAND TOTAL :		102147.68	63554.37	165702.05	1319085.01	289859.42	1608944.43

TECHNICAL REPORT

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 204 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1st April, 2019 to the 31st March, 2020 for the financial year 2019-20.

(Jishnu Dev Varma)
Deputy Chief Minister
Tripura.